

Madhya Pradesh Lok Abhikaranon Ke Madhyam Se Bis Sutriya Karyakram Ka Karyanvayan Adhiniyam, 1980

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SCHEDULE 1 :- <u>THE FIRST SCHEDULE</u>

Madhya Pradesh Lok Abhikaranon Ke Madhyam Se Bis Sutriya Karyakram Ka Karyanvayan Adhiniyam, 1980

An Act to provide for implementation of Twenty-Point Programme through public agencies and matters ancillary thereto- Be it enacted by the Madhya Pradesh Legislature in the Thirty-first year of the Republic of India as follows :- 1. Received the assent of the Governor on 10-10-1980; assent first published in the Madhya Pradesh Gazette (Extraordinary), dated 21-10-1980.

1. Short Title And Commencement :-

(1) This Act may be called the Madhya Pradesh Lok Abhikaranon Ke Madhyam Se Bis Sutriya Karyakram Ka Karyanvayan Adhiniyam, 1980.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. Definitions :-

In this Act, unless the context otherwise requires,-

(a) 1[x x x]

(b) 2[x x x]

3[(c) "block" shall have the same meaning as assigned to it in clause (i) of Section 2 of the Madhya Pradesh Panchayat Raj Adhiniyam, 1993 (No. 1 of 1994).]

4[(d) "committee" means a State Level Committee, District Level Committee, Block Level Committee or an Urban Committee, as the case may be, constituted, under Section 3.]

(dd) 2[x xx]

 $(ddd) 2[x \times x]$

3[(e) "twenty point programme" means twenty point programme which was placed on the table of both Houses of Parliament by the Central Minister of Programme Implementation on 20th August, 1986 5[and listed in the First Schedule.]

- 1. Omitted by MP. Act No. 6 of 1984 (w.e.f. 1-10-1983).
- 2. Omitted by M.P. Act No. 5 of 1997 (w.e.f. 22-1-1997).
- 3. Substituted by M.P. Act No. 5 of 1997 (w.e.f. 22-1-1997).
- 4. Substituted by ibid.
- 5. Inserted by M.P. Act No. 5 of 1997 (w.e.f. 22-1-1997).

2A. Omitted :-

1[x x x] 1. Omitted by M.P. Act No. 5 of 1997 (w.e.f. 22-1-1997).

3. Constitution Of Committees At Different Levels :-

1[With a view to reviewing and monitoring of implementation of the twenty-point programme through public agencies, the State Government or such officer as may be authorised by the State Government in this behalf, may, by an order, constitute,-

(i) a State Level Committee for the whole State;

(ii) a District Level Committee for every district;

(iii) a Block Level Committee for every block; and

(iv) an Urban Committee tor every Municipal Corporation, Municipal Council and Nagar Panchayat;

consisting of such number of persons and for such period as may be prescribed:

Provided that the State Government may, at any time, by an order curtail the duration of any Committee or reduce the term of any members thereof.] 1. Substituted by M.P. Act No. 5 of 1997 (w.e.f. 22-1-1997).

<u>4.</u> Power To Entrust Review And Monitoring Of Implementation Of Various Schemes Relating To Twenty Point Programme :-

1[(1) The State Government may, by order, entrust to a Committee the review and monitoring of all or any of the schemes relating to the twenty point programme mentioned in the Second Schedule.

(2) In discharging the functions of review and monitoring, the Committees shall be guided by such directions as may be given by the State Government from time to time.]

1. Substituted by M.P. Act No. 5 of 1997.

4A. Omitted :-

1[xxx] 1. Omitted by M.P. Act No. 5 of 1997 (w.e.f. 22-1-1997).

4B. Omitted :-

1[xxx] 1. Omitted by M.P. Act No. 5 of 1997 (w.e.f. 22-1-1997).

5. Officers And Authorities To Have Due Regard To Suggestions Given By Committees :-

1[The officers and authorities competent to exercise powers under any Act or perform other duties in relation to the schemes specified in the Second Schedule shall in exercise of such powers or performance of such duties have due regard to the suggestions given by the Committees constituted under this Act.] 1. Substituted by ibid.

6. Power To Amend The Second Schedule :-

1[The State Government may, by notification, amend the 1[Second Schedule] and thereupon the said 1[Second Schedule] shall stand amended accordingly.

1. Substituted by M.P. Act No. 16 of 1982 (w.e.f. 26-11-1982).

<u>7.</u> Omitted :-

8. Omitted :-

<u>9.</u> Omitted :-

10. Omitted :-

 $1[x \times x]$

1. Omitted by M.P. Act No. 6 of 1984 (w.e.f. 1-10-1983).

11. Power To Make Rules :-

(1) The State Government may, by notification, make rules for the purpose of carrying into effect the provisions of this Act.

(2) All rules made under this section shall be laid on the table of the Legislative Assembly.

SCHEDULE 1

THE FIRST SCHEDULE

[See Section 2 (e)]

- (1) Attack on rural poverty.
- (2) Strategy for Rainfed Agriculture.
- (3) Better use of Irrigation water.
- (4) Bigger Harvests.

(5) Enforcement of Land Reforms.

(6) Special Programme for Rural Labour.

- (7) Clean Drinking Water.
- (8) Health for all.
- (9) Two-Child Norm.
- (10) Expansion of Education.
- (11) Justice to Scheduled Castes and Scheduled Tribes.
- (12) Equality for women.
- (13) New opportunities for youth.
- (14) Housing for the people.
- (15) Improvement of Slums.
- (16) New Strategy for Forestry.
- (17) Protection of the Environment.
- (18) Concern for the Consumer.
- (19) Energy for the villages.
- (20) A Responsive Administration.]

1. Substituted by MP. Act No. 5 of 1987 (w.e.f. 15-1-1987).

Schedule - THE SECOND SCHEDULE

1[THE SECOND SCHEDULE

(See Section 4)

List of Programmes to be reviewed/monitored by the twenty point programme review and monitoring Committees.

S. No.		Name of Scheme
(1)		(2)
I.		Attack on Rural Poverty
	1.	Integrated Rural Development Programme
	2.	Jawahar Rojgar Yojana
		Duallaht succes successme

ļ	٦.	urougnt prone areas programme
	4.	Jeevandhara programme
	5.	Employment assurance scheme
	6.	Prime Ministers employment programme
	7.	Nehru Rojgar Yojna
	8.	Urban poverty alleviation programmes
	9.	Old age/destitutes pension schemes
	10.	Social security/group insurance schemes for persons below the poverty line.
II		Strategy for Rainfed Agriculture
	11.	Rajiv Gandhi Watershed Mission
	12.	National Watershed Development Programme
	13.	Lift Irrigation Schemes
	14.	Construction of small tanks/stop dams.
III.		Better use of Irrigation Water
	15.	Construction of field channels.
IV.		Bigger Harvests
	16.	Rajiv Gandhi Fisheries Mission
	17.	Agriculture subsidy schemes
V.		Enforcement of Land Reforms
	18.	Distribution of surplus land
	19.	Updation of land records
	20.	Curb on encroachments
	21.	Undisputed mutations.
VI.		Special Programme for Rural Labour
	22.	Rehabilitation of bonded labour
	23.	Monitoring of migration of labour
VII.		Clean Drinking Water
	24.	Rural drinking water programme
	25.	Urban drinking water programme
VIII.		Health for All
	(1)	(2)
	26.	Jan Swasthya Rakshak Scheme
	27.	Child immunisation programme
	28.	Rural sanitary latrines
	29.	Rajiv Gandhi sanitation mission
IX.	•	Two-Child Norm
	30.	Integrated child development centres and Anganwadies
	31.	Maternal and child welfare Ayushmati, Vatsalya & welfare
	÷.	schemes for pregnant women.

	3۷.	Kajiv Ganuni Euucation Mission
	33.	Mid-day meal programme
XI.		Justice to Scheduled Castes and Scheduled Tribes
	34.	Programmes of assistance to Scheduled Castes
	35.	Programmes of assistance to Scheduled Tribes
XII.		Equality for Women
	36.	Programmes of economic assistance for women
XIII.		New Opportunities for Youth
	37.	Skill development training schemes
	38.	Unemployment allowance to educated unemployed
	39.	Rural sports
XIV.		Housing for the people
	(a)	Rural
	40.	Provision for house sites
	41.	Construction assistance
	42.	Indira Aavas Yojana
	(b)	Urban
	43.	Houses for economically weaker sections
	44.	Houses for low income groups
XV.		Improvement of Slums
	45.	Improvement of slums and provisions of Basic Amenities
(1)		(2)
	46.	Controlling growth of slums
XVI.		New Strategy for Forestry
	47.	Forestry Plantation programmes
	48.	Wasteland development programmes
XVII.		Protection of the Environment
	49.	Environmental conservation programmes
XVIII.		Concern for the Consumer
	50.	Establishment of fair price shops
	51.	Distribution of ration cards
XIX.		Energy for the Villages
	52.	Single point electric connection
	53.	Electrification of villages
	54.	Energisation of pump sets
	55.	Improved chulhas
	56.	Establishment of Bio-gas plants.]

1. Substituted by M.P. Act No. 5 of 1997 (w.e.f. 22-1-1997).